

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No. 519/252/ND/2018

M/s. Lomani Engineering Pvt. Ltd. ...Appellant

v.

Registrar of Companies, New Delhi. ...Respondent

Under Section: Section 252.

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 04.05.2018

For the Appellant
For the Income tax
For the respondent

: Mr. Iswar Mohapatra.
:Ms.Lakshmi Gurung,Std.Counsel.

ORDER

Ld. Counsel for the appellant states that the ROC and Income tax has been served, hence are directed to file their reply within three weeks. Rejoinder within one week. All copies to be served in advance to the other side. For further consideration on 1st June, 2018.

Ritu


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**